

ITEM NO.3

COURT NO.4

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 15070/2024

[Arising out of impugned final judgment and order dated 30-08-2024 in CRMM No. 40871/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

SURINDER SINGH ALIAS SHINDU

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

FOR ADMISSION and I.R.

Date : 31-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s): Mr. Prativa Prakash Janapriya Nayak, AOR

For Respondent(s): Mr. Rajat Bhardwaj, A.A.G.
Ms. Nupur Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the petitioner states that the petitioner has been granted bail in connection with FIR No.112 dated 7th July, 2022. To enable him to produce the said order, list the Petition on 10th February, 2025.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)